

Security cameras in trains

†754. SHRI P.L. PUNIA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that most of the trains of Indian Railways are equipped with security cameras;
- (b) if so, the details thereof;
- (c) whether it is also a fact that a large number of cameras installed in the trains are not functioning properly; and
- (d) if so, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI PIYUSH GOYAL): (a) and (b) It has been decided to fit Closed Circuit Television (CCTV) cameras in trains / coaches of Indian Railways.

Till date, CCTV cameras have been provided in more than 2,000 coaches in around 114 Mainline trains, 88 Electric Multiple Unit (EMU) rakes and 4 Mainline Electric Multiple Unit (MEMU) rakes.

- (c) No, Sir.
- (d) Does not arise.

Total land owned by Railways

†755. SHRI RAKESH SINHA: Will the Minister of RAILWAYS be pleased to state:

- (a) the total land area owned by Railways across the country;
- (b) the total land area being utilised out of this and in what manner and the details of land area remaining unutilised;
- (c) the market price of the land area owned by Railways;
- (d) the total land area of Railways under illegal occupation; and
- (e) the steps taken to set Railways' land area free from illegal possession?

THE MINISTER OF RAILWAYS (SHRI PIYUSH GOYAL): (a) to (c) As on 31.03.2019, the total land available with the Indian Railways is 4.78 lakh hectares out of which 4.27

†Original notice of the question was received in Hindi.

lakh hectare land is under operational and allied usages and 0.51 lakh hectare (approximately) land is vacant. This vacant land is mostly in the form of narrow strips along tracks and utilized for servicing and maintenance of track, bridges and other infrastructure. The vacant land is also utilized for execution of various infrastructural projects for meeting future growth needs of Railways which include projects like doubling/tripling and traffic facilities works, etc. Railways' operations also necessarily require development of ancillary logistic support/infrastructure such as bulk oil installations and oil depots, steel yards, concrete sleeper plants, coal dumps, connectivity to private sidings, connectivity to ports and other infrastructure, commercial plots, vending stalls, etc. for which land is leased/licensed. The Railways do not maintain market price of land as it is governed by various factors and keeps on fluctuating.

(d) and (e) Out of 4.78 lakh hectare land available with Indian Railways, approximately 821.46 hectare land (0.17%) is under encroachment. For prevention/removal of encroachments, Railways carry out regular surveys of encroachment and take action for their removal. If the encroachments are of temporary nature (soft encroachments) in the shape of jhuggies, jhopris and squatters, the same are removed in consultation with and the assistance of Railway Protection Force and local civil authorities. For old encroachments, where party is not amenable to persuasion, action is taken under Public Premises (Eviction of Unauthorized Occupants) Act, 1971 (PPE Act, 1971), as amended from time to time. Actual eviction of unauthorized occupants is carried out with the assistance of State Government and police.

Trains from Begusarai-Barauni

†756. SHRI RAKESH SINHA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of trains running from Bihar's industrial city Begusarai-Barauni to Delhi, Kolkata, Mumbai and Chennai;

(b) whether Government is considering to run new trains;

(c) by when the construction of Barauni-Hasanpur rail line would be completed; and

(d) the hurdles in the construction of the Barauni-Hasanpur rail line?

THE MINISTER OF RAILWAYS (SHRI PIYUSH GOYAL): (a) and (b) The number of pairs of train services presently connecting Begusarai/Barauni to Delhi,

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